

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IN THE MATTER OF:
Globe Fincap Limited

CP (IB) No. 254/Chd/Hry/2022

...Petitioner-Financial Creditor

Versus

CPR Capital Services Ltd.

...Respondent-Corporate Debtor

Under Section: 7 IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate

For the Respondent : Mr. Deokant Tripathi, Advocate

ORDER

Learned counsel for the petitioner-financial creditor has prayed for grant of time for arguing the matter. Learned counsel for the respondent-corporate debtor is present at the time of hearing the matter. With the consent of both the parties, let the matter be posted on 08.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**